

COUNCIL OF STATES

Monday, 4th August 1952

The Council met at a quarter past eight of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

(1) ESTIMATED CAPITAL AND REVENUE RECEIPTS AND EXPENDITURE OF THE DELHI STATE ELECTRICITY BOARD FOR 1951-52 AND 1952-53.

(2) SUPPLEMENTARY STATEMENT FOR 1951

THE LEADER OF THE COUNCIL (SHRI N. GOPALASWAMI) : On behalf of my hon. colleague, Shri G. L. Nanda, I beg to lay on the Table, under subsections (3) and (5) of section 61 of the Electricity (Supply) Act, 1948, a copy each of the following papers:—

(1) Statement of estimated capital and revenue receipts and expenditure of the Delhi State Electricity Board for the years 1951-52 and 1952-53.

(2) Supplementary statement in respect of 1951.

[Placed in Library, see No. P. 48/52 for both.]

ESSENTIAL GOODS (DECLARATION AND REGULATION OF TAX ON SALE OR PURCHASE) BILL, 1952—*continued.*

MR. CHAIRMAN : Further consideration of the Bill to declare, in pursuance of clause (3) of article 286 of the Constitution, certain goods to be essential for the life of the community, as passed by the House of the People.

The general consideration is over. We shall now take up clause by clause consideration of the Bill.

Motion moved.

There is no amendment to clause 2.

Clause 2 was added to the Bill.

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MR. CHAIRMAN : There are amendments to clause 3. So far as they are concerned, Mr. B. Rath is not moving his amendment. There is an amendment by Shri K. B. Lall and there is another by Mr. Karayalar. Both of them are not in order in view of the explanation given by the Law Minister that this cannot have retrospective effect. So we have only the amendment given notice of by Shri Bimal Ghose.

That amendment may be moved at this stage.

He is not here.

SHRI RAJAGOPAL NAIDU (Madras) : May I move the amendment on his behalf ?

MR. CHAIRMAN : Have you been authorised by him ?

SHRI RAJAGOPAL NAIDU : No.

MR. CHAIRMAN : Then I am sorry. So since there is no amendment, I will put the motion to the House.

Motion moved.

SHRI P. SUNDARAYYA (Madras) : Sir, I would like to point out that in the List of Business circulated for August 4th, the Essential Goods Act was not put down as the first item. The Salaries Bill was to come first.

MR. CHAIRMAN : Here I have got it in the Revised List of Business.

SHRI P. SUNDARAYYA : I am referring to the agenda that was circulated for today—I mean the brown paper that was circulated. I would like to get a copy of it.

MR. CHAIRMAN : I understand your point. You say that in the List of Business circulated for August 4th, the Salaries Bill was put down first.

SHRI P. SUNDARAYYA : The Revised List may take any order but here is the agenda for 4th August and the first item given is the Salaries Bill.